



GHAC Arbitration Week 2026



"THREE DAYS – THREE STAKEHOLDERS – ONE VISION"

on the Theme

BUILDING GUJARAT'S INSTITUTIONAL ARBITRATION ECOSYSTEM



4th to 6th SEPTEMBER, 2026



GIFT CITY CLUB, GANDHINAGAR

ORGANIZED BY

GUJARAT HIGH COURT ARBITRATION CENTRE (DOMESTIC & INTERNATIONAL)

IN COLLABORATION WITH

HIGH COURT OF GUJARAT

VISION : To be a premier Arbitral Institution delivering efficient, efficacious, and cost effective dispute resolution while fostering harmony in business and human relationships.

MISSION : To establish GHAC as a premier institution of domestic and international arbitration, committed to providing impartial, efficient, and cost effective mechanisms of dispute resolution; to uphold the rule of law and principles of fairness; to embrace innovation and technology for ease of access; and to nurture harmony in commercial and personal relationships by fostering a culture of trust, integrity, and justice.

Who can register?

- Practicing Advocates;
- Law Officers / Advisers of PSU / Industrial Units / Associations;
- Law Firms;
- Arbitrators on the Panel of other Arbitration Institutions.

- Registration Mode: Online only.
- Registration Link will be available on the websites of the High Court of Gujarat and Gujarat High Court Arbitration Centre soon.



Guidelines for Physical Attendance

- Registration will be on payment basis.
- The Participants shall have to register themselves through online mode only.
- Confirmation of registration will be communicated to participants on e-mail address given by them after scrutiny and subject to availability of seats.
- Participants are requested to maintain formal and decent attire.
- No accommodation facility is available.

Speakers



Mr. R. Venkatramani
Attorney General for India



Hon'ble Mrs. Justice
Sunita Agarwal,
Hon'ble Chief Justice,
High Court of Gujarat



Justice Tejas Karia
Judge, Delhi High Court



N. Venkataraman,
Additional Solicitor
General of India



Mr. Kamal Trivedi
Advocate General,
State of Gujarat



Justice R.V. Raveendran
Former Judge,
Supreme Court of India



Justice A.K. Sikri
Former Judge,
Supreme Court of India



Justice Rohinton Fali
Nariman
Former Judge,
Supreme Court of India



Justice L. Nageswara Rao
Former Judge,
Supreme Court of India



Justice M.R. Shah
Former Judge,
Supreme Court of India



Vijaya Kumar Rajah SC
Former Judge, Court of Appeal, SC,
Singapore, Former Attorney General of
Singapore, Vice President ICC
International Court of Arbitration.



Justice A.P. Shah
Former Chief Justice,
Delhi High Court



Mr. Mihir Thakore
Senior Advocate



Mr. Janak Dwarkadas
Senior Advocate



Mr. Arvind P. Datar
Senior Advocate



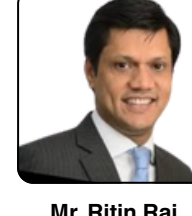
Mr. Saurabh Soparkar
Senior Advocate



Mr. Darius Khambata
Senior Advocate, Former AG, State of
Maharashtra, Former ASGI,
Former Vice Chairman, LCIA



Nakul Dewan
Senior Advocate &
King's Counsel (KC)



Mr. Ritin Rai
Senior Advocate



Mr. Shalin Mehta
Senior Advocate



Mr. Devang Nanavati
Senior Advocate



Mr. Shashank Garg
Senior Advocate,
Court Member, LCIA



Mr. Thomas Williams
Barrister & King's
Counsel (KC)



Datuk Professor Sundra Rajoo
Chartered Arbitrator, Founding President,
Asian Institute of Alternative Dispute
Resolution (AIADR), Malaysia



Mr. Nish Shetty
Partner, Clifford Chance



Baiju Vasani
Barrister & Arbitrator,
Twenty Essex



Mr. Vyapak Desai
Advocate &
Member, MCIA



Mr. Anirudh Krishnan
Barrister and Indian
Counsel



Mr. Sameer Jain
Advocate, ICC, Indian
Chair



Rishab Gupta,
Barrister, Indian Counsel,
and New York Lawyer



Aditya Singh
Partner Singapor
White & Case



Vivekanada Neelakantan,
Registrar, SIAC



Ms. Khushboo Deshmukh,
Deputy Director, South East
Asia, ICC

Hon'ble Patron-In-Chief, GHAC



Hon'ble Mrs. Justice Sunita Agarwal
Chief Justice, High Court of Gujarat

Board of Governors, GHAC



Hon'ble Mr. Justice
A. Y. Koglie
President
Judge, High Court of
Gujarat



Hon'ble Mr. Justice
A. S. Supheia
Member
Judge, High Court of
Gujarat



Hon'ble Mr. Justice
Bhargav D. Karia
Member
Judge, High Court of
Gujarat



Hon'ble Ms. Justice
Sangeeta K. Vishen
Member
Judge, High Court of
Gujarat



Hon'ble Mr. Justice
Aniruddha P. Mayee
Member
Judge, High Court of
Gujarat



Hon'ble Mr. Justice
Pranav Trivedi
Member
Judge, High Court of
Gujarat



Mr. Kamal B. Trivedi
Ex-Officio Member
Learned Advocate General of
the State of Gujarat



Mr. Saurabh Soparkar
Nominated Member
Senior Advocate

Programme

OPENING CEREMONY

3rd September 2026

07.00 P.M. Onwards

Guests of Honour

Hon'ble Shri Bhupendrabhai Patel

Chief Minister, State Of Gujarat

Hon'ble Mr. Justice P. S. Narasimha

Judge, Supreme Court of India

Hon'ble Mr. Justice K. V. Viswanathan

Judge, Supreme Court of India

Hon'ble Mr. Justice N. V. Anjaria

Judge, Supreme Court of India

Hon'ble Mr. Justice Vipul M. Pancholi

Judge, Supreme Court of India

Hon'ble Shri Harsh Sanghavi

Deputy Chief Minister and
Cabinet Minister for Law & Justice, State of Gujarat

Hon'ble Shri Kaushik Vekariya

Minister of State for Law & Justice, State of Gujarat

DAY-1

4th September 2026

Session – I (10.00 A.M. to 11.15 A.M.)

Keynote Address

Speaker: **Hon'ble Mr. Justice R. F. Nariman**

Former Judge, Supreme Court of
India

Session – II (11.30 A.M. to 01.30 P.M.)

Theme: The Post-2015 Amendment Era –
Where have we progressed? & The
New International Bar Association
Guidelines 2024 : Conflicts, Disclosure
& Arbitration Independence.

Speakers: **Hon'ble Mr. Justice Tejas Karia**

Judge, Delhi High Court

Hon'ble Mr. Justice M. R. Shah

Former Judge, Supreme Court of India

Mr. Kamal Trivedi

Advocate General, State of Gujarat

Mr. Mihir Thakore

Senior Advocate

Mr. Janak Dwarkadas

Senior Advocate

Moderator: **Mr. Shalin Mehta**, Senior Advocate

Session – III (02.30 P.M. to 03.00 P.M.)

Guest Speaker Address

Speaker:

Mr. Vijaya Kumar Rajah SC
Former Judge, Court of Appeal,
Supreme Court, Singapore,
Former Attorney General of Singapore,
Vice President ICC International Court of
Arbitration.

Session – IV (03.00 P.M. to 04.45 P.M.)

Theme: Institutional Arbitration Practices

Speakers: **Mr. Ritin Rai**

Senior Advocate

Mr. Shashank Garg

Senior Advocate, Court Member, LCIA

Mr. Vivekananda Neelakantan

Registrar, SIAC

Ms. Khushboo Deshmukh

Deputy Director, South Asia,
ICC International Court of Arbitration

Mr. Vyapak Desai

Advocate & Member, MCIA

DAY-2

5th September 2026

Session – I

(10.00 A.M. to 11.15 A.M.)

Guest Speaker Address

Speaker:

Hon'ble Mr. Justice L. Nageswara Rao

Former Judge, Supreme Court of India

Session – II

(11.30 A.M. to 01.30 P.M.)

Theme:

An Introduction to Investment Treaty
Arbitration, BIT, Future of ISDS

Speakers:

Mr. N. Venkataraman, ASGI

Mr. Arvind Datar, Senior Advocate

Session – III

(02.30 P.M. to 04.30 P.M.)

Theme:

Rules of Private International Law in
International Commercial Arbitration

Speakers:

Mr. Vijaya Kumar Rajah SC
Former Judge, Court of Appeal, Supreme
Court, Singapore, Former Attorney General
of Singapore, Vice President ICC
International Court of Arbitration.

Mr. Darius Khambata, Senior Advocate

Mr. Thomas Williams, King's Counsel (KC)

Datuk Professor Sundra Rajoo

Chartered Arbitrator, Founding President,
Asian Institute of Alternative Dispute
Resolution (AIADR), Malaysia

Mr. Nish Shetty, Partner, Clifford Chance

Moderator:

Mr. Anirudh Krishnan,

Barrister and Indian Counsel

DAY – 3

6th September 2026

Session – I

(10.00 A.M. to 12.00 P.M.)

Theme:

A Judge's wish list of what the law ought to be.

Speakers:

Hon'ble Mrs. Justice Sunita Agarwal

Hon'ble Chief Justice, High Court of Gujarat

Hon'ble Mr. Justice R. V. Raveendran

Former Judge, Supreme Court

Hon'ble Mr. Justice A. K. Sikri

Former Judge, Supreme Court

Hon'ble Mr. Justice A. P. Shah

Former Chief Justice, Delhi High Court

Mr. Saurabh N. Soparkar, Senior Advocate

Moderator:

Session – II

(12.15 P.M. to 02.15 P.M.)

Theme:

Technology & AI in the proceedings of
International and Domestic Arbitration.

Speakers:

Mr. Nakul Dewan

Senior Advocate & King's Counsel (KC)

Mr. Baiju Vasani

Barrister & Arbitrator, Twenty Essex

Mr. Sameer Jain,

Advocate, ICC, Indian Chair

Mr. Rishab Gupta

Barrister, Indian Counsel, and New York Lawyer

Mr. Aditya Singh, Partener Singapor White & Case

Moderator:

Mr. Devang Nanavati, Senior Advocate

Session – III

(03.15 P.M. to 04.15 P.M.)

Valedictory:

What changes must India bring into the
arbitration regime?

Speaker:

Mr. R. Venkataramani, Attorney General